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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA No. 1101/92

Date of judgement: 30-12-92

Between

Shri R. Ramakrishna Reddy : Applicant

And

1. The Chief Personnel Officer
South Central Railway,
Rail Nilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer,
Carriage Repair Shop,
Tirupati.
3. The Workshop Personnel Officer,
Carriage Repair Shop
S.C. Railway, Tirupati. : Respondents

COUNSEL FOR THE APPLICANT : Shri P. Venkateshwarlu

COUNSEL FOR THE RESPONDENT : Shri V. Bhimanna, S.C. N.Y.

CORAM

 Hon'ble Shri R. Balasubramanian, Member (Admn.)

Hon'ble Shri C.J. Roy, Member (Judl.)

(Judgement of the division bench as delivered by
Shri R. Balasubramanian, Member (Admn.)

Shri P. Venkateshwarlu, learned counsel for the applicant and Shri V. Bhimanna, learned counsel for the respondent were present and heard.

The application seeks a relief to direct the respondents to provide employment in the post of skilled artisan Gr. III or in Group D unskilled post with appropriate scales of pay. In the similar cases, this Bench has ~~passed~~ the same orders as passed in OA 1034/91 dated 19-12-91. This case is also

similarly situated and this aspect is not seriously contested. After hearing both the sides we pass this order. We are of the view that the applicants are entitled to be considered though not for the first category atleast to the Gr. D posts.

In these circumstances we direct the respondents that as and when the Gr. D posts in the outside quota become available at the Carriage Repair Workshop at Tirupati or anywhere else in the Guntakal division, the applicant should be considered first before considering any other case in the order of their rank in the empanelment for Gr. 'C' posts. With these directions the application is disposed of at the admission stage itself with no order as to costs.

R. Balasubramanian

(R. Balasubramanian)
Member (Admn.)

W. Roy

(C.J. Roy)
Member (Judl.)

Open court judgement

Dated 30th December, 1992. Dy. Registrar (J)

Copy to:-

1. The Chief Personnel Officer, S.C.Railway, Railnilaya, Secunderabad.
2. The Deputy Chief Mechanical Engineer, Carriage Repair Shop, Tirupathi.
3. The Workshop Personnel Officer, Carriage Repair Shop, S.C.Railway, Tirupathi.
4. One copy to Sri. P.Venkateswarlu, advocate, Opp. M.I. Qtrs, Adarshnagar, Hyd.
5. One copy to Sri. V.Bhimanna, SC for Rlys, CAT, Hyd.
6. One spare copy.

Rsm/-

26
J. S. Roy
S. R. Roy

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CERTIFIED TO BE TRUE COPY

S. S. S. S. S.
Date.....
Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad.

3/12/92

Copy to:-

1. The Chief Personnel Officer, S.C.Railway, Railnilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer, Carriage Repair Shop, Tirupathi.
3. The Workshop Personnel Officer, Carriage Repair Shop, S.C.Railway, Tirupathi.
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J. S.
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CHECKED BY APPROVED BY
HYDERABAD BENCH

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 30/12/1992

ORDER/JUDGMENT:

R.A. / C.A. / M.A. NO.

in

O.A. No.

11/61/82

T.A. No.

(W.P. No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.

pvm.

